

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
(IB)-995(ND)18

I.A-3775/2021 IA/1489/2020,
IA-5072/2021 IA-4331/2022 IA-4869/2022

IN THE MATTER OF:

M/s. VMS Equipment Pvt. Ltd.

... Applicant/Petitioner

Versus

M/s. Primose Inftatech Pvt. Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 30.11.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Mr. Mukesh Kumar in IA-5072/2021.
For the RA : Mr. Adhish Sharma, Mr. Nitin Pandey Adv.
For the RP : Mr. Gaurav Mitra, Mr. Kaushik Sindhu,
Ms. Gazal Ghai, Mr. Anmol Singh, Ms. Lavanya,
Mr. Arvind Kumar Jadon, Ms. Pallavi Raghav, Adv.
Taru Saxena, Mr. Anil Matta, Advs.
For GNIDA : Mr. U.N. Singh Adv. in IA-4869/2022.
For Home Buyers : CS Navneet Arora, AR of Home Buyer,
Mr. Animesh Rastogi, Adv. in IA-3775/2021.

ORDER

IA-4869/2022: An application filed by the Greater Noida Authority (GNIDA) raising objection to the Resolution Plan. Heard the arguments advanced by the Ld. Counsel on behalf of the GNIDA as well as the arguments by the RP.

Written submissions by the Applicant are already on record. Ld. Counsel for the RP seeks permission to file written submissions of not more than 05 pages along with the judgments relied upon if any within 03 days, which is allowed.

Order Reserved.

IA-3775/2021, IA-1489/2020, IA-5072/2021, IA-4331/2022: List all these applications on 08.12.2022.

—sd—
v

**(L.N. GUPTA)
MEMBER (T)**

—sd—

**(BACHU VENKAT BALARAM DAS)
MEMBER (J)**